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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.NO.460/95

New Delhi, this the 24th day of July, 1995

Hon'ble Shri J.P. Sharma, Member (J)

Hon'ble Shri R.K. Ahooja, Member (A)

Shri Vipin Kumar,
s/o Dewta Singh,
r/o B1/40, Budh Vihar,
Delhi.

... applicant

By Advocate: Shri Surinder Singh

Vs.

1. Chief Engineer(I&F),
Govt. of Delhi,
Floor Control(I & F),
4th Floor ISBT Building,
Kashmere Gate, Delhi.

2. The Executive Engineer, FOD II
Govt. of Delhi,
Ampark near Jakhira,
New Delhi.

... Respondents

ORDER (URL)

Hon'ble Shri J.P. Sharma, Member (J)

The petitioner has in this O.A. assailed the order at Annexure A-1 with regard to appointment of Driver on sanction basis - trade test for HMV. A notice was issued to the respondents and on earlier occasion Ms. Jyotsna Kaushik appeared but no reply has been filed. We are considering the matter on admission. We find that the applicant could not be considered for appointment as Driver, HMV as he has failed to qualify in the trade test. At this stage, the learned counsel says that he wants to withdraw the application. The application is, therefore, dismissed as withdrawn.

R.K. Ahooja
(R.K. AHOOJA)
Member (A)

J.P. Sharma
(J.P. SHARMA)
Member (J)

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